CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI -5

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (JUDL.)

ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: CENTRAL ORDERSHEET

| 1. Original Application No 2.5 Mise Retition No 3. Contempt Petition No 4. Review Application No Applicant(S) Smrt Rwisumwi Bashu matary Respondant(S) LL.O.I. NOPS. Advocate for the Applicant(S): Mp. D.K. Sarmal, Hp. R. Gotarmic Ltp. N. Pattat Advocate for the Respondant(S): Ph. N. Pattat Advocate for the Respondant(S): Ph. N. Pattat Advocate for the Respondant(S): Ph. N. Pattat 11h. Application is in torn. is filed, F. F. R. Sol. deposited vac. pp./SD No. 1.7.5 1009504 Dix Registrar Dix Registrar S. C. Sprice S. Application for the reasons recorded separately, this O.A. stands disposed of. Dix Registrar S. C. Sprice S. Application for the reasons recorded separately, this O.A. stands disposed of. The sprice of Application for the reasons recorded separately, this O.A. stands disposed of. The sprice of Application for the reasons recorded separately, this O.A. stands disposed of. The sprice of Application for the reasons recorded separately, this O.A. stands disposed of. The sprice of Application for the reasons recorded separately, this O.A. stands disposed of. The sprice of the Registrar (M.R. Mohanty) Vice-Chairman for the sprice of the reasons recorded separately, this O.A. stands disposed of. The sprice of the Registrar (M.R. Mohanty) Vice-Chairman for the sprice of the reasons recorded separately, this O.A. stands disposed of. The sprice of the Registrar (M.R. Mohanty) Vice-Chairman for the sprice of the reasons recorded separately, this O.A. stands disposed of. The sprice of the Registrar (M.R. Mohanty) Vice-Chairman for the sprice of the reasons recorded separately, this O.A. stands disposed of. The sprice of the Registrar (M.R. Mohanty) Vice-Chairman for the sprice of the reasons recorded for the reasons recorded separately, this O.A. stands disposed of. | | 107 | 12000 | |
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CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH

Original Application No. 107 OF 2009

Date of Decision: 09.06.2009

| Kum | nari Rwisumwi Basumatary App | licant/s |
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| | D.K.Sarmah, Mrs. K.Goswami and r.N.Pathak Advocate Appl - Versus – | e for the icant/s |
| U.O | O.I. & Ors. Respoi | ndent/s |
| Mr.l | .M.K.Boro, Addl.C.G.S.C. Advocate Respo | e for the |
| COF | RAM | |
| ТНЕ | E HON'BLE MR. MANORANJAN MOHANTY, VICE-CHAIR | MAN |
| 1. | Whether reporters of local newspapers may be allowed Y to see the Judgment? | es/No |
| 2. | Whether to be referred to the Reporter or not? | /es/No |
| 3. | Whether their Lordships wish to see the fair copy of the Judgment? | Yes/No Yes/No |
| | Vice-Cha | drman |

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No.107 of 2009

Date of Order: This the 9th Day of June 2009.

HON'BLE MR. MANORANJAN MOHANTY, VICE-CHAIRMAN

Kumari Rwisumwi Basumatary Daughter of late Anannda Ram Basumatary Resident of Village- Chessapani P.O.- Magurmari P.S. & District- Kokrajhar, Assam Kokrajhar- 783370.

..... Applicant

(By Advocates :

Mr. D.K. Sarmah, Mrs. K. Goswami and

Mr. N. Pathak)

-Versus-

- 1. The Union of India
 Represented by the Secretary
 Water Resource Development Department
 Government of India
 New Delhi- 110001.
- 2. The Chairman
 Central Water Commission
 Sewa Bhawan, R.K. Puram
 New Delhi- 110066.
- 3. The Director
 Central Water Commission
 Sewa Bhawan, R.K. Puram
 New Delhi- 110066.
- 4. The Superintending Engineer
 Government of India
 Hydrological Observation Circle
 Central Water Commission
 CWC Complex, Adabari
 Guwahati- 781014.
- 5. The Executive Engineer Lower Brahmaputra Division CWC, Haleimpara Jalpaiguri (W.B.) Jalpaiguri- 735102.

..... Respondents

(By Advocate : Mr. M.K. Boro, Addl. C.G.S.C.)

O.A.No.107 of 2009 ORDER (ORAL) 09.06.2009

M.R.MOHANTY, V.C.:

- 1. Heard Mrs. Kabita Goswami, learned counsel appearing for the Applicant, and Mr.M.K.Boro, learned Addl.Standing Counsel of Government of India(to whom a copy of this O.A. has already been supplied) and perused the materials placed on record.
- 2. Her prayer for an employment (on compassionate having been turned down by an order 06.11.2007 of the Superintending Engineer of Hydrological Observation Circle (Guwahati) of Central Water Commission of Government of India; the Applicant has approached this Tribunal with the present Original Application filed under Section 19 of the Administrative Tribunals Act, Relevant portion of the rejection order (placed 06.11.2007 Annexure-2) dated of the aforesaid Superintending Engineer reads as under:-

"Sub:-Request for appointment on Compassionate Ground.

With reference to your application dated 6.5.2002 on the above cited subject, it is to inform you that your case has been considered sympathetically by the Departmental Screening Committee but it could not acceded to"

3. On receipt of the aforesaid order dated 06.11.2007, the Applicant submitted representations on

- 21.12.2007 and again on 15.07.2008 seeking reconsideration of her prayer for an employment on compassionate ground.
- 4. Applicant, who has passed in the Higher Secondary Examination and has also acquired training in Type-writing from a recognized Institute (with a speed of 45 words per minute) is badly in need of an employment (for survival of the both the ladies) and, therefore, she has claimed an employment on compassionate ground on the death of her father (Ananda Ram Basumatary); who died, while still in service, on 16.03.2001, leaving behind the widow (the mother of the Applicant) and the only daughter/Applicant, here belongs to the Scheduled Tribe.
- On perusal of the impugned order of rejection dated 06.11.2007(Supra) it is crystal clear that the same is bereft of any reason. Every administrative action is required to be transparent, clear, un-ambiguous and convincing. Absence of all these, leads one to brand the order as 'arbitrary' one. Non disclosure of reasons also amounts to violation of the principle of natural justice/Article 14 of the Constitution of India.
- for the interpretations, the authorities (Who are in control of the matter) did not care to disclose the reasons (of the rejection of the prayer for an employment for compassionate ground) to the Applicant.

- 7. Having found a clear case of violation of the principles of natural justice, the cryptic rejection order (under Annexure-2 dated 06.11.2007) is hereby set aside and the matter is remitted to the Respondents for giving a fresh consideration in the matter and, while doing so, the instructions of the Government of India (which requires the authorities to give consideration, at least on three occasions) should be kept in mind; because, as it appears, the Respondents have only considered the case of the Applicant only on one occasion and turned down the prayer (for an employment on compassionate ground) without any reason.
- 8. This case is hereby disposed of with direction to the Respondents to reconsider the case of the Applicant (for providing her an employment on compassionate ground) and communicate the result of such consideration (to the Applicant) within 120 days from the date of receipt of the copies of this order.
- 9. Send copies of this order to the Respondents (along with copies of the 0.A.) and free copies of this order be also sent to the Applicant and be supplied to the counsel appearing for both the parties.

(MANORANJAN MOHANTY) VICE-CHAIRMAN

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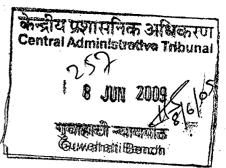
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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH; GUWAHATI

(An application under Section 19 of the Administrative Tribunal Act, 1985)

Title Case No.

O.A No. 107 109

Smti Rwis wmwi Basumatary

...Applicant

AND

Union of India & Others

...Respondents

SYNOPSIS

The applicant herein prefers this Original Application being aggrieved for non-consideration of her appointment on compassionate ground to any post commensurating to her educational qualification. The father of the applicant died in harness on 06.03.2001 after prolonged ailment. Therefore, the mother of the applicant preferred an application/representation praying for appointment of the applicant on compassionate ground. Along with the said application, all the relevant required documents were enclosed. Thereafter, the applicant has been pursuing the matter regularly with the authority concerned. While the applicant has been pursuing the matter, the authority vide letter dated 06.11.07 informed the mother of the applicant that the case of the applicant has been considered by the Departmental Screening Committee; but could not acceded to. On receipt of the said communication, the applicant preferred several representations with a request to place the matter before the Departmental Screening Committee for review/reconsider the same and to disclose the reason of inability as to why the case of the applicant has not been assented by the Screening Committee. In spite of the repeated approach of the applicant, nothing has been done by the respondent authority as yet. Hence, this Original Application praying for an appropriate direction for appointment of the applicant on compassionate ground.

> Kabita Goswani Advocate 8.6.00

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal 8 JUN 2009 गुवाहाटी न्याय**र्गठ** Guwahati Bench

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH; GUWAHATI

(An application under Section 19 of the Administrative Tribunal Act, 1985)

Title Case No.

O.A. No. 107/09

Smti Rwisumwi Basumatary

...Applicant

-AND-

Union of India & Others

...Respondents

LIST OF DATES

26.11.1984 : The father of the applicant has been engaged as work charged khalasi

16.03.2001 : The father of the applicant died in harness.

06.05.2002 : Formal application along with all required documents for

compassionate appointment submitted before the

respondent authority.

06.11.2007 : Impugned letter issued by the respondent No.4 informing

about the decision of the Departmental Screening

Committee.

21.12.2007 : Representation preferred by the applicant.

15.07.2008 : Another representation preferred by the applicant.

Kabita Gosmani Advocate 8.6.09 केन्द्रीय प्रशासनिक आधकरण Central Administrative Tribunal 8 JUN 2009 गुवाहाटी न्यायपीठ Guwahati Bench

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH; GUWAHATI

(An application under Section 19 of the Administrative Tribunal Act, 1985)

Title Case No.

O.A No. 107 109

BETWEEN

Smti Rwisumwi Basumatary

...Applicant

AND

Union of India & Others

...Respondents

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Filed By

Kabita Boswan Advocate

8.6.09

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal 8 JUN 2009 गुवाहाटी न्यायबीठ Guwahati Bench

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH; GUWAHATI

(An application under Section 19 of the Administrative Tribunal Act, 1985)

O.A. NO. 107 /2009

BETWEEN

Kumari Rwisumwi Basumatary, daughter of late Ananda Ram Basumatary, resident of village Chessapani, P.O. Magurmari, P.S. & district Kokrajhar, Assam, Kokrajhar- 783370

...Applicant

-AND-

- 1. The Union of India represented by the Secretary, Water Resource Development Department, Government of India, New Delhi-110001.
- 2. The Chairman, Central Water Commission, Sewa Bhawan, R.K. Puram, New Delhi- 110066.
- 3. The Director, Central Water Commission, Sewa Bhawan, R.K. Puram, New Delhi- 110066.
- **4.** The Superintending Engineer, Government of India, Hydrological Observation Circle, Central Water Commission, CWC Complex, Adabari, Guwahati-781014
- 5. The Executive Engineer, Lower Brahmaputra
 Division, CWC, Haleimpara, Jalpaiguri (W.B.)

 Jalpaiguri 735/02

...Respondents.

Ruisumuri Basumatary

Filed by 3- the appolicant through Kabita Goswami phyocate

केन्द्रीय प्रशासनिक अधिक Central Administrative Tribuna 8 JUN 2009 गुवाहाटी न्यायपीठ Guwahati Bench

PARTICULARS OF THE APPLICATION

1. PARTICULARS FOR WHICH THE APPLICATION IS MADE FOR:

This application is made being aggrieved against the inaction on the part of the respondent authority for non-consideration of her case for compassionate appointment in spite of her repeated approach and representations.

2. JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject matter of the application is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION:

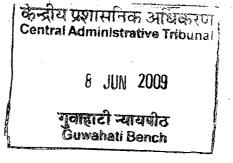
The applicant further declares that the subject matter of this application is well within the limitation period prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE:

- 4.1 That the applicant is a citizen of India and as such she is entitled to all the rights, privileges and protections as guaranteed under the constitution of India and laws framed there under.
- 4.2 That the father of the applicant namely late Ananda Ram Basumatary was an employee of Central Water Commission and has been working as work charged Khalasi since his initial appointment i.e. w.e.f. 27.11.1984 at GDS site, Kokrajhar under the Assistant Engineer, Manash Sub-Division, CWC, Barpeta Road.
- 4.3. That while the father of the petitioner has been working as such, he felt sick and after prolonged ailment died in harness on 16.03.2001, leaving aside his wife and only daughter i.e. the applicant and her mother. As the father of the applicant was on sick for a long period, the landed property of the family has been sold out for his treatment. Moreover, the amount i.e. Rs.35,000/- from the GPF account of the father of the applicant has also been withdrawn for his treatment.
- 4.4. That after demises of the father of the applicant, the family members of the applicant which consist the applicant and her widow mother has to suffer tremendous financial hardship and started to take financial assistance from their

Rwisumeri Basumatary

3



relatives, friends and well wishers and also stated to take goods on credit. It has already stated above that the amount of GPF etc. had already been withdrawn during the life time of the father of the applicant for his treatment.

- 4.5. That considering the financial hardship faced by the family of the applicant as her father died in harness during his service period, the mother of the applicant preferred an application/representation for compassionate appointment of her only daughter i.e. the applicant before the Executive Engineer, Lower Brahmaputra Division, CWC, Jalpaiguri through proper channel.
- That the mother of the applicant has furnished by enclosing the relevant documents i.e. death certificate of the father of the applicant, next to kin certificate issued by the Deputy Commissioner, Kokrajhar, educational qualification certificates (pass certificate and mark sheets of HSLC examination, HSSLC examination, Science), Typewriting certificate and Caste certificate.

A copy of the aforesaid application along with the documents enclosed are annexed herewith and marked as **ANNEXURE-1 series.**

- 4.7 That the applicant as being a higher secondary (Science) Examination passed candidate, holding a diploma in typewriting in English and also belonging to a member of Schedule Tribe community, is eligible and entitled for appointment in any Grade-III post on compassionate ground under the respondent authority. As such, the respondent authority are duty bound to consider her case for compassionate appointment under the relevant scheme, guidelines and notifications etc. holding the field at the time of submission of her application for appointment on compassionate ground.
- 4.8 That in spite of the aforesaid position and even after furnishing all the relevant documents required for consideration of a case for appointment under compassionate ground, nothing has been communicated to the applicant for years together. However, the applicant while repeatedly pursuing the matter submitted several representations before the concerned authority. Under the said circumstances, the applicant and her widow mother has been suffering tremendous financial hardship as there is no other source of income in her family, and also suffering mentally because there are no male member in her family.

Rwisumwi Dasumatary

4

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal 8 JUN 2009 गुवाहाटी न्यायणीठ Guwahati Bench

That while the applicant has been pursuing the matter before the concerned authority for her appointment on compassionate ground under the circumstances narrated above, most surprisingly, the authority has issued a letter under No.A-15017/12(21)/Estt-W/C/2003/2790-2803 dated 06.11.2007 which was communicated to the mother of the applicant by the respondent No.4

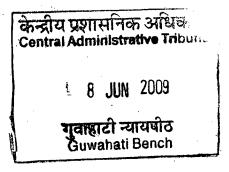
A copy of the aforesaid letter dated 06-11-2007 is annexed herewith and marked as **ANNEXURE- 2**.

4.10 That by the aforesaid communication dated 06.11.2007, it has been informed that the case of the applicant has been considered sympathetically by the Departmental Screening Committee but could not be acceded to. But nothing has been mentioned as to why the Departmental Screening Committee has not acceded to recommend the case of the applicant for compassionate appointment. The said action/communication in a matter of compassionate appointment was not just and proper that too in a case of a family where there is no male member. As such, the applicant preferred a representation dated 21.12.2007, on receipt of the aforesaid communication dated 06.11.2007.

A copy of the aforesaid representation dated 21.12.2007 is annexed herewith and marked as **ANNEXURE- 3**.

another representation dated 15.07.08 as no response has been received from the concerned authority. In her said representation, it has been categorically stated that the applicant along with her mother have been facing tremendous financial hardships and it has become impossible to run their family because the persons i.e. relatives, friends and well wishers who have been extending financial assistance to them are now refused to do so rather they are insisting the applicant and her mother to refund the loan. It is pertinent to mention herein that all the aforesaid persons have been extending financial support to the applicant with the hope that the amount would be refunded to them immediately on getting appointment on compassionate ground.

Ruisumwi Dasumatary



A copy of the aforesaid representation dated 15.07.2008 is annexed herewith and marked as **ANNEXURE-4**.

- 4.12. That the applicant begs to submit that the action/inaction on the part of the respondent authority for non-considering the case of the applicant for appointment on compassionate ground are quite illegal, arbitrary and violation of the principles of Natural Justice and Administrative Fair play. More particularly without disclosing anything about the inability to appoint her on compassionate ground by way of a speaking order or any means stating the reasons of non-entitlement or disqualifications whatever may be is clear violation of the principles of Administrative Fair play.
- 4.13. That the applicant begs to submit that the respondent authorities have been delaying the matter of compassionate appointment of the applicant knowing fully well about the background of the case. The respondent authority slept over the matter to cause delay with the intention to frustrate the claim of the applicant for compassionate appointment.
- 4.14. That the applicant begs to state that the matter relating to compassionate appointment needs to be settled as early as possible to tide over the emergency and crisis. However, in the present case, though the mother of the applicant submitted the application along with all relevant documents immediately after the death of the father of the applicant, the respondents have acted contrary to the said principle and policy and delaying the matter with the aim and intention for defeating the claim of the applicant.
- 4.15. That the applicant belongs to an economically very poor and socially backward family and after the death of her father, till very date, it has almost impossible to run her family without the help and assistance from the respondent authority. Although, the applicant has been regularly pursuing the matter, but the respondents knowing fully well about the plight of the applicant, kept or dragging the matter for about 8 years without disclosing anything. Having no other alternative, the applicant has preferred this O.A. praying for setting aside and

Rwisymwi Ibasumatary

केन्द्रीय प्रशासनिक अधिक Central Administrative Tribunal 8 JUN 2009 गुवाहाटी न्यायपीठ Guwahati Bench

quashing the order dated 06.11.2007 with a further direction to appoint the applicant on compassionate ground.

5. GROUNDS FOR RELIEF (S) WITH LEGAL PROVISION:-

- **5.1.** For that the action/inaction on the part of the Respondent authority is quite arbitrary, illegal and violation of the principles of Natural Justice and Administrative Fair Play.
- 5.2. For that the action of the respondent authority of giving information about the decision of the Departmental Screening Committee without disclosing anything by its letter dated 06.11.2007 is illegal, arbitrary and volatile of settled principles of Administrative Fair play.
- 5.3 For that the decision of the Screening Committee, whatever may be, for not assented to is illegal, arbitrary and same depicts total non-application of mind by the Respondents and for that necessary direction may be issued directing the respondents to issue necessary order of appointment to the applicant against any post commensurating to her educational qualification.
- 5.4. For that the reason of not acceded by the Departmental Screening Committee must have been disclosed by a way of a speaking order or by furnishing the minutes of the Departmental Screening Committee to the petitioner. Hence, the necessary direction needs to be issued to appoint the applicant against any post commensurating to her educational qualification setting aside the impugned letter dated 06.11.2007.
- 5.5. For that the non-consideration of the representations preferred by the applicant on receipt of the letter dated 06.11.2007 is illegal and arbitrary.
- 5.6. For that in any view of the matter the action on the part of the respondents is illegal, arbitrary and volatile of the principles of Natural Justice and Administrative Fair Play and the same is liable to be set aside and quashed.

Rwisumwi Basumatary

हन्द्रीय प्रशासनिक अधिक Central Administrative Tribuna 8 JUN 2009 गुलाहाटी न्यायकीठ Guwahati Bench

5.7. For that in any view of the matter, the impugned action and inaction on the part of the respondents are not sustainable in the eye of law and liable to be set aside and quashed.

6. DETAILS OF REMEDIES EXHAUSTED:

That the applicant declares that she has exhausted all the remedies available to her and there are no other alternative an efficacious remedy available to her than to file this Original Application.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT/TRIBUNAL:

The applicant further declares that she has not previously filed any application, writ petition or suit before any Court or any other authority or any other Bench of the Tribunal regarding the subject matter of this application nor any such application, writ petition or suit is pending before any of them.

8. RELIEF (S) SOUGHT FOR:

Under the facts and circumstances stated above, the applicant most humbly prays that Your Lordships would be pleased to admit this application, call for the records of the case and issue notice to the respondents to show cause as to why the relieves sought for in this application shall not be granted and on perusal of the records and after hearing the parties on the cause or causes that may be shown be pleased to grant the following relief (S).

- **8.1.** The impugned letter dated 06.11.2007 (Annexure- 2) may be set aside and quashed directing the respondents to appoint the applicant on compassionate ground to any post commensurating to her educational qualification.
- **8.2.** To direct the respondents to consider and dispose of the representations preferred by the applicant suitably under the facts and circumstances stated in the said representations as well as in the instant Original Application.
- **8.3.** To direct the respondents to extend all the consequential service benefits after appointing her on compassionate ground.
- 8.4 Cost of the application.

Rwisumwi Basumatarey

केन्द्रीय प्रशासनिक अधिकर Central Administrative Tribunal

8 JUN 2009

गुवाहाटी न्यायणीठ Guwahati Bench

8.5 Any other relief/relieves to which the applicant is entitled to under the facts and circumstances of the case as the Hon'ble Tribunal may deem fit and proper.

9. INTERIM ORDER PRAYED FOR:

Under the facts and circumstances of the case, the applicant prays for an interim order directing the respondents to engage her even on temporary basis in any post under the respondents during the pendency of this application.

10. This application is filed through advocates.

11. PARTICULARS OF THE I.P.O

(I) I.P.O. No. : 399 409504

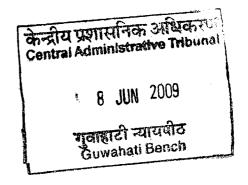
(II) Date : 8.6.2009

(III) Payable at : GPO/ Guwahati.

12. LIST OF ENCLOSURES:-

As stated in the Index.

Rurisymuri Basumatarey



VERIFICATION

I, Smti Rwisumwi Basumatary, daughter of late Ananda Ram Basumatary, resident of village Chessapani, P.O. Magurmari, P.S. & district Kokrajhar, Assam, do hereby solemnly affirm and verify that the Statements made in paragraphs 4.4.4.54.7.4.8, \$443\$64.5 are true to my knowledge and those made in paragraphs 4.2.4.3, 4.6.4.9.4.11...... are believed to be true on legal advice and that I have not suppressed any materials facts before this Tribunal.

AND I sign this verification on this &# day of June 2009 at Guwahati.

Rungumun Joanumalarey
Signature of the Applicant.

To

The Executive Engineer, Lower Brahmsputra Division, Central Water Commission, Bakimpara, Jalpaiguri, West Bengal.

(Through Proper channel).

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal

8 JUN 2009

गुवाहाटी न्यायबीठ Guwahati Bench

Subject :- Prayer for appointment on compassionate ground to my daughter Miss Rwisumwi Basumatary.

81rg

I want to lay down the following few lines for favour of your sympathetical consideration please.

My husband Late Ananda Bam Basumatary was exployed as WC Khalasi at GDS site, Central Water commission, Kokrajhar under the Assistant Engineer, Manas Sub-Division CWC, Barpets Road.

Sir, my husband expired on 16.03.2001. There is no any income source of my family. After 1 long time treatment he expended all money, own land d sales for his treatment Moreover, he withdraw Rs.35m000/- (Thirty five thousand) from G.P.F. account for treatment, Now my financial position is

Therefore, you are requested to kindly appoint my daughter Miss Rwisumwi Basumatary on compassionate ground of my husband late Ananda Ram Basumatary.

the Standard form, ZEROX copies of Educational certificate, caste certificate are enclosed with the Standard form.

I hope, I will not deprive from your valuable

I would be highly grateful to you for this act of your kindness.

Yours faithfully, M. Pering of Ananda Ram Basumatary, Religion of Ananda Ram Basumatary, P.O. Magurnari
Dist. Kokrajhar. PA.C. Assam.

certified to be trule copy.

ON Form No. 6 क्षा नहरू ह

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St. No. 0076835



GOVERNMENT OF ASSAM (অসম চৰকাৰ) DIRECTORATE OF HEALTH SERVICES (স্বাস্থ্য সেবা সঞ্চালকালয়) CERTIFICATE OF DEATH (মৃত্যুৰ প্ৰমাণ পত্ৰ)

केन्द्रीय प्रशासनिक आर्थे Gentral Administrative Inpunal

8 JUN 2009

गुवाहाटी न्यायबीठ Guwahati Bench

| ISSUED UNDER SECTION 12/17 of the Registration of Births and Deaths Act. 1969. জেন্ম আৰু মৃত্যুৰ পঞ্জীয়ন আইন ১৯৬৯ ৰ ১২/১৭ অংশত লিপিবদ্ধ) | |
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| This is to Certify that the following information has been taken from the | |
| original record of Death which is in the register for. Registration unit of Medical of Districk Medical of the State of Assam. ইয়াৰ দ্বাৰা প্ৰমাণিত কৰা হয় যে নিম্ন লিখিত তথা অসম ৰাজ্যৰ জিলাৰ খণ্ডৰ, | |
| ইয়াৰ দ্বাৰা প্ৰমাণিত কৰা হয় যে নিম্ন লিখিত তথা অসম ৰাজ্যৰ জিলাৰ খণ্ডৰ, | / |
| শৌৰসভাৰ মৌজাৰ অন্তৰ্গত পঞ্জীয়ন গোটৰ পঞ্জীৰ মূল অভিলেখৰ পৰা | |
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Signature of issuing aumorny/ছাৰী কৰা কৰ্তৃপঞ্চৰ চহী

Designation./अपरी

Addl District Registrer 17:110/3148

m. . T. c. Km

Stamp Sig. of Chief Registrar./মুখা পঞ্চীয়কৰ চহীৰ ট্ট্যাম্প

piQue Register. See proviso to Section 17 (1)

irth & Deaths, Rokrajhar. 15.2 100 particular remarking the cause of death as expered.

> Assistant Baginon WALL | DARG | BOND

TO WHOM IT MAY CONCERN.

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| of Villag | e/Td/n | Chessapani | P. | s. Rack | rage Kokrajh |
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| No. Name | of Next K | <u>in</u> | <u>Relatio</u> | ns | Age |
| | | Basumatary | | ••• | 40 years, |
| 2. Kumari | Rwiswmwi | Basumatary | Daughte: | r | 20 years. |
| | केन | द्रीय प्रशासनिक अधि tral Administrative Tr | en (| | |
| | | ' 8 JUN 2009 | | | |
| | Thiscer | गुवाहाटी न्यायपीठ Guwahati Bench | <u>. </u> | | |
| report of | Circle | tificates is | rssued on th | e basis | the |
| | | fficer, Kokraj | uar v | ide his | letter |
| No. KRC-10 | /97/2082 | | dated 3-4 | -2001. | |
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Addl. Deputy Commissioner, Kokrajhar. गुवाहाटी न्यायबीर Guwehali Bench

Perandury, **High School Leaving Certificate Examination**

1996

(Late of announcement of result 15-07-96)

This is to certify that Ruisumus Basumatary No. 0133 has duly passed the High School Leaving Certificate Examination, 1996 of this Board and is placed in the second Division. His/Her date of birth is November 26,1980

000316

केन्द्रीय प्रशासनिक अधिकर Central Administrative Tribur 8 JUN 2009 नुवाहाटी सामगीत Board of Secondary **GUWAHATI 781 021** Form No. 37 Education, Assam Date: 10-07-1996 Nº 041657 MARKS SHEET HSLC 133 hool has secured marks as detailed below, in the High School Leaving Certificate Examination, 1996. ELECTIVE SOCIAL STUDIES With Practical GENERAL SCIENCE MATHEMATICS First Language Division 408 Work Experience Grade denotes:

A Excellent assessment and SERICULTURE:

B Good Constructions of the Practical Construction of Full-Pass Marks HOMB SCIENCE/ Pul 70 21 AGRICULTURE: 30 9 Practical 40 DANCE: MUSIC & FINE ARTS: 50 15 Theoretical 30 Fractical 70 Pull /Pass Marks Marks compared Marks entered Assu. Controller of Examinations Controller of Examinations

केन्द्रीय प्रशासनिक अधिदः Contral Administrative Tribun.

No. 1484/1438/A

8 JUN 2009

गुलाहारी न्यायबीठ Guwahati Bench

ESTD.—1963
GOVT. RECOGNISED
KOKRAJHAR: ASSAM



Gertisicate of Proficiency

| Certified that Shyy Sh | rimati Rwisunw | i Basumatary |
|--|----------------------|--|
| BbW Daughter of Shri | 12144 Ananda | Ram Basumatary |
| has been trained in this In | stitute in the follo | owing subjects. |
| | | ulified to receive the Certificate of |
| proficiency in :- | | |
| 1. Typewriting 45 (1 | forty-five) (Engl | ish) (words per minute) (words per minute) |
| 3, Telegraphy | XXXX | (words per minute) |
| KOKANHAA 12th January/2001. Date | Metruston | Source of Secretary. |

| | ALL ASSAN TRIBAL SANGHA |
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| | REGD. NO. 504/1976-77 |
| | HO-JOIIA, GUWAHATI-6 |
| | CASTE CERTIFICATE |
| - | CASTE CERTIFICATE |
| Ş | |
| 9308 | Sl. No. 17857 Date 24. 7. 96 |
| | Kokrajhar District Tribal Sangha: Kokrajhar. |
| | This is to Certify that Shri Spit. Mrs Ruisumwi Basumalary |
| * . | Son / Daughter / Wise of Anando Basumalary. |
| | Village / Town Sasapani P.O. Magnormani |
| ر د د | District Kokrajhar in the State of Assam belongs to Scheduled Joike |
| Š | Caste/Community Bood Listhery Recognised as Scheduled Tribes under constitution |
| | of India (Scheduled Tribe) ORDER 1950 as ammended modification ORDER 1956 & |
| \$ | S.C./S.T. ORDERS (Amendment) Act. 1976. |
| 73 | Shri/Soft. Miss Rusisumwi Benzumulary and his/her family ordinarily |
| ý | resides in Village / Tokin <u>Sasa pani</u> P.O. <u>Magarimari</u> |
| 3 | P.S. <u>leokrajkar</u> District Kokrajhar in the State of Assam |
| X. | |
| 139 | Countersigned by |
| | Deputy Commissioner. President Vice President General Secretary |
| | Deputy Commissioner. President Vice President/Gefferal Secretary Victor District Tribal Sangha (Assam) |
| | Kokrajhar District Tribal Sangha (Assam) |
| | केन्द्रीय प्रशासनिक अधिक गर्म |
| | Central Administrative Inbunal |
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| | 8 JUN 2009 / |
| | ' 8 JUN 2009 |
| | 8 JUN 2009 गुवाहाटी न्यायपीठ Guwahati Bench |

No.A-15017/12(21)/Estt-W/C/2003

Government of India Hydroiogical Observation Circle Central Water Commission

Phone Nos. 2674191,

FAX No.

2674297 2674268

CWC Complex

Behind Adabari

Bus

Stand,

PO: Guwahati University,

Dated:

Guwahati-781014, ASSAM

E-mail: hocguwahati@sify.com

Sub: - Request for appointment on Compassionate Ground.

With reference to your application dated 6-5-20v2 on the above cited subject, it is to inform you that your case has been considered sympathetically by the Departmental Screening Committee but it could not acceded to

> 26/x1/07 (C.K.L. DAS) SUPERINTENDING ENGINEER

То

Miss Rwisumwi Basumatary, Late Ananda Ram Basumatary, Vill:-Chechapani, Maguranani, Kokrajhar- BAC- Assam.

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal

8 JUN 2009

गुसाहाटी न्यायपीठ Guwahati Bench

Copy to: -

The Executive Engineer, LBD/MBD/UBD, Jalpaiguri / Guwahati / Dibrugarh

Coeletied to be sport Jule Sethelicale

Dated: 21.12.2007

To,

The Superintending Engineer,
Govt. of India,
Hydrological Observation Circle,
CWC, CWC Complex behind Adabari Bus Stand
P.O. Gauhati University,
Guwahati- 781014

केन्द्रीय प्रशासनिक आध्यः Central Administrativo Tribuo

8 JUN 2009

णूबाह्याटी न्यायपीठ Guwahati Bench

Sub: Prayer for review/reconsider compassionate appointment

the matter for

Ref: Your letter No.A-15017/12(21)/Estt-W/C/2003/2790-2803 dated 06.11.2007

Sir,

With reference to the above, I most humbly and respectfully beg to lay the following few lines for your kind consideration and appropriate necessary action.

That sir, I have received the above referred letter dated 06.11.2007; but failed to understand the reason as to why the Departmental Screening Committee could not acceded to. Under the said circumstances, I hereby most earnestly request your honour to place my case before the Departmental Screening Committee again with a request to re-consider the case sympathetically. It is needless to say that since the death of my father, we have to spend sleepless night even without taking the bread in some occasions as there are no earning member in our family and there are no male member in our family which consists myself and my widow mother.

Under the said circumstances if my case has not consider for appointment on compassionate ground, it would be difficult for us to survive. It is pertinent

to mention herein that the relatives and well wishers are helping as by giving loan and goods on credit expecting that the same would be refunded to them on getting appointment on compassionate ground and if they know about rejection of my case for compassionate appointment then will refuse to extend the help.

Therefore, I hope that my case would be considered for appointment on compassionate ground.

With due regards,

Yours faithfully,

(Kumari Rwiswmwi Basumatary)
D/o. late Ananda Ram Basumatary
and Smt. Lilabala Basumatary,
R/O. village Sesapani
P.O. Mugurmari, Kokrajhar, Assam.

Certified to be time copy times provided

ANNEXURE -कन्त्रीय प्रशासनिक अधिकः Central Administrative Tribuna

8 JUN 2009

गुवाहाटी न्यायषीठ Guwahati Bench

The Superintending Engimeer, Govt. of India, Hydrological Observation Circle, CWC, CWC Complex behind Adabari Bus Stand P.O. Gauhati University, Guwahati - 781014, Dated: 15.07.08

Sub: Prayer for review/reconsider the matter for compassionate appointment

Ref: 1. Your letter No. A-15017/12(21)/Estt-W/C/2003/2790-2803 dated 06.11.2007. 2. My earlier representation dated 21.12.2007.

Sir,

reference and profound submission, undersigned most humbly and respectfully beg to lay the following few lines for your kind consideration and appropriate necessary

That sir, my father late Ananda Ram Basumatary, who was working as Khalasi at GDS site, Central Water Commission, Kokrajhar under the Assistant Engineer, Manash Sub-division, CWC, Barpeta Road, died in harness on 16.03.2001. My father expired after prolonged ailment and during such ailment, we have to spend a huge amount of money and to arrange the money, we had sold our land and withdrawn the money from his GPF account. As such, after his demise, we have to face tremendous financial hardship and we are in starvation.

That sir, as my father died in harness, my mother had submitted an application with a request to appoint me on compassionate ground through the proper channel. Although the application has been made immediately after expiry of my father, nothing has been communicated to as till 06.11.07 except the assurance that my case would be placed before the Departmental Screening Committee for consideration. As such, we have been somehow surviving with the help of some relatives and well wishers who had been extending financial help expecting that the same would be refunded immediately on getting appointment on compassionate ground; but now the persons i.e. relatives and well wishers have refused to extend the help demanding refund of the loan given to us.

Under the aforesaid facts and circumstances it has become very much necessary to re-consider my case for compassionate appointment failing which it would be difficult for us for father survival.

Therefore, it is most respectfully prayed that my case for appointment on compassionate ground would be considered sympathetically without my further delay under the given facts and circumstances.

With due regards,

Yours faithfully Rurisumur Dasumalary (Kumari Rwiswmwi Basumatary) 🦪 D/o. late Ananda Ram Basumatary and Smt. Lilabala Basumatary, R/O. village Sesapani P.O. Mugurmari, Kokrajhar, Assam